

recently by the Enforcement Directorate (ED) in Mumbai/Delhi/Hyderabad in connection with import of luxury vehicles;

(b) if so, the details of investigation; and

(c) the appropriate action that the Ministry is taking against them under the Foreign Exchange Management Act; and for importing the car in the name of somebody else?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) to (c) During the course of investigation under the provisions of Foreign Exchange Management Act, 1999 (FEMA), Mumbai Zonal Office of this Directorate had examined actor Shri Saif Ali Khan in connection with the ownership of an imported Toyota Land Cruiser for appropriate action under the relevant provisions of FEMA.

Reduction in fiscal deficit by increased tax collection

72. SHRI SANJAY RAUT:

SHRIMATI VASANTHI STANLEY:

Will the Minister of FINANCE be pleased to state:

(a) whether Vijay Kelkar's report on fiscal consolidation has painted grim pictures of Government finances;

(b) if so, the details thereof; and

(c) the steps that are being taken by the Ministry to mobilise resources and to increase tax collection both direct and indirect in order to reduce fiscal deficit?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) No, Sir/Madam.

(b) Does not arise.

(c) The following steps are being taken by the Ministry to mobilise resources to increase tax collection in order to reduce fiscal deficit:—

(A) Direct Taxes:

(i) Monitoring of Advance Tax payment especially by top taxpayers; Emphasis is also given to monitor Advance tax payers that have

to pay Alternate Minimum Tax applicable from the Financial Year;

- (ii) Conducting surveys for detection of concealment of income and for compliance of TDS provisions. Detection of new areas of violation/avoidance of the provisions of TDS and taking action for proper deduction and deposit of TDS;
- (iii) Organizing training programmes for senior management as well as for DDOs (particularly of Government departments and PSUs) to spreading awareness about TDS&TCS provisions;
- (iv) Emphasis on collection out of arrear demand and monitoring of high default cases;
- (v) Detailed strategy for making quality assessments has also been devised;
- (vi) Cross-verification of data collected through Annual Information Return with the return of income and issuance of notices in suitable cases. Using the data collected through Transaction statements for better quality assessments as well as recovery of demand;
- (vii) Multi-media campaign to encourage voluntary compliance of tax laws.

(B) Indirect Taxes:

- (i) To broaden the tax base and limit exemptions, negative list based comprehensive approach to service tax has been introduced with effect from the 1st of July, 2012.
- (ii) From 1st of October, 2012, service tax on transport of goods and passengers (in air-conditioned class and first class) by rail has been brought into effect.
- (iii) In addition, other steps including monitoring of revenue, strengthening of anti-evasion and audit mechanism, conduct of targeted audits and search operations, adjudication of pending show cause cum demand notices, realization of arrears, steps to curb undervaluation of import, disposal of confiscated bullion and precious stones, administrative steps like redeployment of human power to service tax field formations which have more potential for augmentation of revenue.